### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE AND MOTION FOR ADJOURNMENT

SERIOUS FOOD SITUATION AND REPORTED STARVATION DEATHS IN VARIOUS PARTS OF THE COUNTRY

Mr. Speaker: The House will now take up the Calling Attention Notice.

Shri Samar Guha (Contai): Sir, before you take up the Calling Attention Notice you have to take up the adjournment motions tabled by us.

भी कंपरलाल गुरत (दिल्ली मदर) : प्राप्त्यक्ष महोदय, जिस थिपय के वारे में प्राप ने यह कौलिंग ग्रर्टंश नोटिस बुलाया है उसी भुखमरी ग्रीर प्रकाल के बारे में हमारी पार्टी ने ऐडओनेंमेंट मोझन दिया है । प्रकाल ग्रीर मुखमरी के कारण देश में सैकड़ों लेंग मर गये हैं। हम ने इस पर एक ऐड-जोनेंनेट मोझन दिया है कि केन्द्र ने इस बारे में प्रपना दायित्व नरीं निभाया है धौर हमारी पार्टी इस के ढारा केन्द्रीय सरकार को सेंक्योर करना चाहनी है...

Mr. Speaker: Adjournment motions will come later on, after we have disposed of the calling Attention Netice. According to rules Calling Attention should be taken up first.

Shri S. M. Banerjee (Kanpur): Sir. I call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The serious food situation and reported starvation deaths in various parts of the country."

The Minister of Food and Agriculture (Shri Jagjiwan Ram): Sir, I lay a statement on the Table of the House.

[Placed in Library. See No. LT-331/ 67).

### MAY 22, 1967 Food Situation and Starvetion deaths in the country (C.A. & A.M.)

Mr. Speaker: The hon. Minister has placed a statement on the Table of the House. The question that arises now is whether hon. Members should be allowed to put questions now or it should be taken up along with the general discussion on the food problem. These are the points which we will be discussing at 4.30 P.M. today when we meet in the Business Advisory Committee. That its discussion on the food situation is necessary happen accepted by all parties. No body is denying that. The hon. Minister himelf has given notice of а motion that the food situation in the country be taken into consideration. We will discuss the question at 4.30 today and I will give my decision later on whether it should be taken up in the shape of an adjournment motion or an ordinary discussion. There are a number of adjournment motions also.

Shri S. M. Banerjee: I have only one submission to make, that the purpose of our moving our adjournment motion is simply to censure the Government. Their attitude towards the non-Congress-Governments has become horrible and the difficult situation in Uttar Pradesh and other places has arisen as a result of the unhelpfuj and indifferent attitude of the Central Government towards the non-Congress Government. That is why we want to censure them.

Mr. Speaker: You may do it when the Minister moves his motion that the situation in the country be taken into consideration.

Shri S. M. Banerjee: Then it will be a mere discussion and  $w_e$  cannot consure the Government on that motion. It will only be talked out.

Shrj A. K. Gopalage (Kasergod): Sir. "adjournment motion" has got some meaning. We can have a discussion on the food situation on a Calling Attention Notice or some other thing. But an adjournment motion is an entirely different thing. On an adjournment motion we can discuss the situation and also censure the Government for its failure to handle the

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situation. We have tabled our adjournment motion on this urgent matter of public importance. We want to know whether it is admitted or not.

Shri A. B. Vajpayee (Balrampur): Sir, why postpone it to 4.30? There are a number of adjournment motions. Lot the Minister move his motion and that can be taken up later. Immediately we want to censure the Government for its failure to supply the allocated quota of foodgrains to States, particularly to those States which are berun by non-Congress-Governing ments. That cannot be done on the motion to be moved by the Minister. Therefore, you have to decide whether the adjournment motions are to be admitted or not.

Mr. Speaker: I have no objection. Is it the desire of the House that it should be in the shape of an adjournment motion?

Shri Hanumanthalya (Bangalore): I concede that it is the right of Sir, the Opposition parties to censure the Government. The rules are framed for the purpose and we have to follow them. The only question is this. The adjournment motion, apart from other elements, must be on a matter of recent occurrence . . . (Interruptions).

Mr. Speaker: You may not agree with him. But he must be allowed to have his say. This is not fair at all that you do not allow him to have his say. He must be allowed to have his say.

Shri Nath Pai (Rejapur): In what capacity is he answering it?

Shri D. N. Tiwary (Gopalganj); He is a Member of the House.

Shrj Hanamanthalya: 1 have got respect for the leaders of the Opposition parties and I do not expect any interruption from them when I make a point, I concede that they must points uninterrupted. make their These are the ways that we have to follow. Sir, you have been a senior

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parliamentarian and you have been also doing this work for the last so years. This is not a fresh many that I am making. There are a point number of decisions on this. The adjournment motion must also be on a matter of recent occurrence. This food situation is not of recent occurrence ... (Interruptions).

Mr. Speaker: Let him have his Sav.

Shri Hanumanthaiya: I am one with the Opposition parties that this problem must be discussed. There is no difference of opinion. as you rightly remarked. What is the proper way of discussing it? After all, we discuss it in order to serve the people and not so much to speak for its own sake on the floor of the House. We all of us concede that. If the matter is of a recent occurrence. it forms the subject matter of an adjournment motion and, if not, it does not form the subject matter of an adjournment motion. The Minister is moving a motion and they can move an amendment to that in any language they like. That can be put to vote. Supposing the amendment, worded very strongly by my learned friends is passed, that can be the censure of the Government. Therefore, I want to kindly see that the parliathem mentary forum is utilised in a proper manner . . . (Interruption).

(Mangaldai): Hem Berua Shri What is he saying? What is all this?

An bon. Member: He is taking unnecessarily long . . . (Interruption).

Hem Barua: He bypasses Shri your authority.

Mr. Speaker: This is because of interruptions that it takes more time.

I am not Hanamanthaiya: Shri yielding. I must have my full say. We are also elected by the people. Let us also have our say in full.

An hon. Member: He is taking unnecessarily a long time.

### 135 Food Situation and Starva- MAY 22, 1967 tion deaths in the country (C.A. & A.M.)

Mr. Speaker: That is for the Speaker to decide  $a_s$  to who is taking unnecessarily a long time.

Shri Hammanthaiya: In my opinion, this cannot be the subject matter of an adjournment motion. The hon. Minister can move a motion and the Opposition parties can move an amendment to that in the strongest condemnatory language and that can be put to vote.

Mr. Speaker: After all the food problem is the most urgent problem. There is no doubt about that. This will have to be discussed in the House. If it an adjournment motion, I can give only two hours. I do not mind-let it be a censure motion. I have no objection to that. It is an urgent matter. There are no two opinions about it. I think, all all the friends will agree with that view. They too want a discussion. Therefore, for the adjournment motion, two hours can be given; one hour naturally for the Congress benches and one hour for the Opposition benches, and if you can make within that period the whole food debate, it makes no difference to either of the parties because all of your are anxious to discuss about food. Now I nequest the House to tell me whether they want the adjournment motion to be taken up. Those in favour may please stand up. ....

I find that the number is more than 50. The motion is admitted.

भी जयु लिमवे (मुंगेर)ः जो प्रक्रिया है वह बह है कि अस का मोजन पहले हैं, उस से झाप कहें कि वह इजाजत मांगें।

Mr. Speaker: We are taking up the adjournment motion on food at \$ p.M. today. (Interruptions).

बी मधु लिन्दे: जिस का नाम पहले हैं वह द्वावत तो मांगे।

Mr. Speaker: There are number of names. Mr. Banerjee's name is the first.

## बी मब लिमवे : यह मालिंग घटेशन है।

Mr. Speaker: This is adjournment motion.

Shri Jagjivan Ram: Why not just now.

Mr. Speaker: No. At 4 O'Clock. From 4 to 6 P.M.

Shri S. M. Banerjee: Should I ask for leave or not?

Mr. Speaker: No leave is necessary.

Shri Samar Guha: May I request you that all the adjournment motions that have been tabled should be read out first?

Mr. Speaker No question of reading.

Now papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN STATIS-TICAL INSTITUTE, CALCUTTA

The Deputy Prime Minister and Minister of Finance (Shri Morarji Dessi): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the period April 1965 to March, 1966. [Placed in Library. See No. LT-324/67].

NOTIFICATIONS UNDER CINEMATOGRAPH

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to re-lay on the Table-

- A copy each of the following Notifications under sub-section
  of section 8 of the Cinematograph Act, 1952:—
  - (i) The Cinematograph (Censorship) Amendment Ruiss, 1967, published in Notificstion No. G.S.R. 279 in